

CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPAL BENCH

Contempt Petition No. 16 of 1998 IN
Original Application No. 1325 of 1991

(A)

New Delhi, this the 26th day of May, 1998

Hon'ble Mr. Justice K M Agarwal, Chairman
Hon'ble Mr. R K Ahooja, Member (A)

Sh. Dinesh Singh, S/O Sh. Shambhu
Narian Singh, R/O H-39/B, Kunwar
Singh Nagar, Nilothi Morh, Nangloi,
Delhi. --APPLICANT.

(By Advocate Sh. Rakesh Kumar Singh)

Versus

1. Union of India, through
Secretary, Mr. Kamal Pande,
Ministry of Agriculture, Govt.
of India, Krishi Bhawan, New
Delhi -1.

2. National Crime Records Bureau,
Through its Director, Mr. L C
Amarnathan, East Block-7, R.K.
Puram, New Delhi - 110 066.

---- RESPONDENTS.

(By Advocate: Sh. N K Aggarwal)

O R D E R (ORAL)

Hon'ble Mr. Justice K M Agarwal, Chairman

Counsel for the respondents submits that the order has been complied with. He also wanted to file an additional affidavit to know the circumstances and how there was delay in compliance of the Tribunal's order.

2. Counsel for the applicant did not dispute that the order was complied with and wanted to make certain submissions to urge that inspite of complaince of the order, the respondents deserved to be punished.

Yours,

(2)

3. In view of the fact that the order has been complied with, we do not think it necessary to give time to counsel for the respondents to file any further affidavit. Similarly, we do not think it necessary to hear further arguments in the matter.

4. In view of the fact that under Section 13 of Contempt of Court Act, 1971 "that no Court is competent to impose a sentence for a Contempt of court unless it is satisfied that the contempt is of such a nature that it substantially interferes, or tends to interfere in the rule." We find no case to continue further in this contempt petition. Accordingly, it is consigned to record. Rule nisi stands discharged.

5. Whatever orders we have passed, hereinabove, are without prejudice and have no right of the applicant to agitate any further grievance in the matter.

6. Counsel for the respondents also informed, by the time the order was dictated, that an additional affidavit was also filed in the Registry. If it comes, it may be kept in the file.

Km
(K M Agarwal)
Chairman

R K Ahuja
(R K Ahuja)
Member (A)

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